

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

RAJYA SABHA
UNSTARRED QUESTION NO. 213

TO BE ANSWERED ON TUESDAY, 19th JULY, 2022.

KODAKARA BLACK MONEY CASE

213. DR. V. SIVADASAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Enforcement Directorate (ED) is carrying out any enquiry into the incidents related to the black money case in Kodakara, Kerala;
- (b) if so, the details of matters under investigation;
- (c) the status of the investigation; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (c): Yes, a preliminary enquiry has been initiated by the Directorate of Enforcement in the subject matter on the basis of complaints received by the Directorate from various persons. The enquiries under the provisions of Prevention of Money Laundering Act, 2002 (PMLA) are under progress to gather relevant information. Disclosure of further information at this stage may not be at larger public interest as it may adversely impact the investigations.

(d): Not applicable.
